



2026:AHC:27972-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 30004 of 2025

Kunti

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vidya Sagar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner and learned AGA for the State.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the charge sheet has been submitted against the accused persons.
3. Learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the above, this writ petition is dismissed as withdrawn.

February 9, 2026
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(Achal Sachdev,J.) (Rajiv Gupta,J.)